

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 040/00001/2019

Date of Order: This, the 18<sup>th</sup> day of July 2019

**THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER**

Smti. Supriya Chakraborty  
W/o Late Dipak Chakraborty  
House No. 73, Nabagraha Road  
Silpukhuri, Guwahati – 781003.

**...Applicant**

By Advocates: Mr. M. Chanda & Mrs. U. Dutta

-Versus-

1. Deleted vide order dated 08.02.2019 in M.A. No. 26/2019.
2. Chief Managing Director  
Bharat Sanchar Nigam Limited  
Corporate Office 102-B, Statesman House  
148 Barahhumba Road, New Delhi – 110011.
3. Chief General Manager  
Bharat Sanchar Nigam Limited  
Assam Telecom Circle, Panbazar  
Guwahati – 781001.
4. The General Manager  
BSNL, Kamrup Telecom District  
Panbazar, Guwahati – 781001.
5. Accounts Officer (Claims)  
BSNL, O/o GMTD, Panbazar  
Guwahati – 781001.

**...Respondents**

By Advocate: Mr. R. Thadani

**ORDER (ORAL)****MANJULA DAS, JUDICIAL MEMBER:**

Mrs. U. Dutta, learned counsel for the applicant and Mr. R. Thadani, learned counsel for the respondents are present.

2. It was submitted by Mrs. U. Dutta, learned counsel appearing on behalf of the applicant that the respondent authorities have filed their written statement on 26.04.2019 wherein at para 6, they have stated as follows:-

“The various communications relating to compliance of requirements and the failure on the part of the applicants to fulfill the required criteria as necessary under the BSNLMRS with amendments, circulars and OMs thereby attributing the delays. There has been no records of any such claims of Rs. 20,541/- of the applicant with the BSNL. As such, nothing could be done in this regard. So far as the question of payment of bill amounting to Rs. 73,964/- is alleged, the BSNL do not have any records available with them claiming such amount. However, the BSNL will certainly consider such bills also if submitted by the applicant even now and if the same is found admissible under the law, the same would also be paid to her in due course. The bill amount already submitted by the applicant and the same being processed/examined has been sanction for payment as stated hereinabove as per law.”

3. In view of the above, Mrs. Dutta submits that let the applicant be directed to approach before the respondent authority with due bills which shall be considered by the

respondent authorities as stated by them at para 6 in their written statement.

4. After taking into consideration the submission made by the learned counsel for the applicant as well as averment made by the respondent authorities in para 6 of their written statement, I hereby direct the applicant to approach before the authority at early with all relevant papers/documents/bills so as to enable her to get/reimburse the pending/balance amount.

5. Needless to mention that on receipt of the due bills, the authority shall expedite the matter and dispose of the issue finally at early but not later than three months.

6. With the above direction, O.A. stands disposed of.  
No costs.

**(MANJULA DAS)  
MEMBER (J)**